

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 20/12/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. ST/A/71137/2016-CU[DB] dated 01/12/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	ST/50464/2014	Devendra Pratap Singh Sahara City Homes C/o Brij Bhushan Singh, church Compour Shadatpura Mau MAU NATH BHANJAN UP
		Name and Address of Respondent
2		C.C. & C.E. & S.T.- Allahabad 38...M G MARG...CIVIL LINES, ALLAHABAD, UTTAR PRADESH- 211001

Copy To**3 Advocate(s) / Consultant(s):**

HIPIN GARG & CO. ADVOCATES(ALLD)
102, MAHALAXMI ENCLAVE (ADJ. INCOME TAX
OFFICE), STANLEY ROAD, CIVIL LINES,
ALLAHABAD (U.P.)-211001

4 Additional Party's Name & Address :

5 Bar Association, CESTAT, Allahabad

6 Director Publications, Customs, Excise, J.P. Estate, Delhi

7 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishan Pitamah Marg, New Delhi-3

8 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaidhyaram Street, T. Nagar, Chennai-17

9 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohitak Road, New Delhi-110005

10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi 110070

12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

13 The ICFAI society, 57, Nagarjuna Hill, Punjagutta Hyderabad, -500082

14 M/S Knowledge Processsing Pvt. Ltd. (taxindiaonline.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

15 C.D.R. 16 Office Copy 17 Guard File


Asstt. Registrar

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

COURT-I

Appeal No. ST/50464/2014 -CU[DB]

Arising out of OIA No. 90-ST/Alld/2013 dated 04.10.2013 passed by
Commissioner (Appeals), Allahabad.

Devendra Pratap Singh

...APPELLANT

VERSUS

C.C., C.E. & S.T., Allahabad.

...RESPONDENT

APPEARANCE

Ms. Stuti Saggi, Advocate for the Appellant.
Shri Rajeev Ranjan, Joint. Commr. (A.R.) for the Department

CORAM:

HON'BLE MR. JUSTICE (Dr.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING : 01. 12. 2016

FINAL ORDER NO. 71137/2016

Per Justice (Dr.) Satish Chandra :



While passing the stay order No. 52153/2015 dated 30.06.2015, the Tribunal has asked the appellant to make a pre-deposit of Rs. 10,96,452/-, and compliance report was asked on 08.09.2015. As per the Registry report, the order of the Tribunal has not been complied with. But the appellant-assessee has preferred an Appeal (No. 258 of 2015) before the Hon'ble High Court, Allahabad where the matter is

still pending as per statement made by Ms. Stuti Saggi, learned counsel for the appellant.

2. In view of above, the liberty is granted to the appellant-assessee to come again after having final verdict from Hon'ble High Court, within prescribed time, if advised so.

3. With the aforesaid liberty, the appeal is disposed of finally.


(Anil G. Shakkarwar)

Member (Technical)

Patel/-


(Justice Dr. Satish Chandra)

President

प्रमाणित प्रति / Certified True Copy


23.12
सहायक पंजीकार / Asstt. Registrar
राज्याधिकार, महाराष्ट्र राज्य न्यायिक
अधीनस्थ / (M. G. S. A. C.)
38, एम. जी. मारु, नवी मुंबई-401301
38, M. G. MARU, NEW AMBOLI-401301

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